

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P (Cr.) No. 16 of 2020**

Indu Sinha

.... .... Petitioner(s).

Versus

1. State of Jharkhand
2. Juhi Kumari
3. Ritesh Kumar Srivastava
4. S.P Ramgarh
5. Officer-in-charge, Bhurkunda, Ranchi
6. Mahila Thana, Ramgarh

.... .... Respondent(s)

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**CORAM : HON'BLE MR. JUSTICE ANANDA SEN.**

**THROUGH : VIDEO CONFERENCING**

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FOR THE PETITIONER(S) : Mr. Jai Shankar Tripathi, Advocate

FOR THE STATE : Mr. P.A.S.Pati, SC-IV

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05/24.06.2020

After some arguments Mr. Jai Shankar Tripathi, counsel for the petitioner seeks permission to withdraw this application with a liberty to take recourse of the alternative remedy under law which is available to the petitioner.

Prayer is allowed.

Accordingly, this application stands dismissed as withdrawn with the aforesaid liberty.

**(ANANDA SEN , J)**